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SLP(C)No. 2506 OF 2001  
ITEM No.2

Court No. 5

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.2506/2001

(From the judgement and order dated 27/11/2000 in CWP 14368/98  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

A.N. SHARMA

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(With prayer for interim relief)

( With Appln(s). for exemption from filing c/c of the impugned Judgment  
and permission to submit additional document(s) )  
( For Final Disposal )

Date : 14/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. R.K. Jain, Sr. Adv.,  
Mr. Naresh Kaushik, Adv.,  
Mr. N.K. Roy, Adv.,  
Ms. Shilpa Chohan, Adv.,  
Mrs Lalita Kaushik, Adv.

For Respondent (s) Mr. Dipankar P. Gupta, Sr. Adv.,  
Mr. V.J. Francis, Adv.,  
Mr. P.I. Jose, Adv.,  
Mr. A. Badhakrishnan, Adv.,  
Mr. Jenis, Adv.

Mr. Rajeev Sharma, Adv.

Ms. Anjani Aiyagari, Adv.,  
Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.  
.SP2

On the prayer of learned counsel appearing for the  
State of Punjab, let this matter appear on 2nd April, 2002.

.SP1

(R.K. Dhawan)  
Court Master

(D.D. Jindal)  
Assistant Registrar